## GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:2087 ANSWERED ON:23.11.2010 CASES UNDER MMDR ACT Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of MINES be pleased to state:

- (a) the number of cases under consideration in the tribunal constituted under section 30 of the Mines and Minerals (Development and Regulation) Act, 1957;
- (b) the number of cases, out of these pending during each of the last three years and the current year; and
- (c) the details of cases which are likely to be disposed of, state-wise?

## **Answer**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

- (a): The number of cases under consideration in the Tribunal constituted in the Ministry under Section 30 of Mines and Minerals (Development and Regulation) Act, 1957 (MMDR) is 1095.
- (b): The number of cases out of these, which are pending for the year 2007 is 286, for the year 2008 is 190, for the year 2009 is 215 and in current year (2010) is 248.
- (c): So far as disposal of these case are concerned, the Central Government functions as a Quasi-judicial body under the MMDR Act, 1957 and hence no time limit can be fixed. However, all measures are being taken to expedite the disposal. The State-wise details of revision application are available on website of Ministry of Mines (http://www.mines.gov.in).